

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:6615
ANSWERED ON:07.05.2013
SPOT COMMODITY EXCHANGES
Karunakaran Shri P.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether any Spot Commodity Exchanges authorised by the Government are operating in the country and if so. the details thereof indicating the names of such Exchanges;
- (b) the objectives and functions of such Exchanges; and
- (c) the manner in which they differ from the Commodity Futures Markets?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a): The Government has granted exemption to three electronic Spot Exchanges viz. National Spot Exchange Ltd., NCDEX Sport Exchange Ltd. and National APMC Ltd for trading in one day forward contracts under section 27 of Forward Contracts (Regulation) Act, 1952.

(b) to (c): The objective of spot exchanges is to provide, inter-alia, a platform for trading of contracts in various types of goods and thus play an important role in connecting buyers and sellers from various parts of the country through this platform whereas the commodity futures Exchanges are the associations concerned with the regulation and control of forward contracts regulated under the provisions of Forward Contracts (Regulation) Act, 1952.